

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FUTURISTICS GARMENTS  
PRIVATE LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Futuristics Garments Private Limited
2.	Date of incorporation of corporate debtor	06 <sup>th</sup> June 2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101DL2005PTC137264
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered address:</b> A-56, Ground Floor Parwana Road, Jitar Nagar, Delhi, 110051
6.	Insolvency commencement date in respect of corporate debtor	06.09.2024 (Order Received on 19.09.2024)
7.	Estimated date of closure of insolvency resolution process	05.03.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Taruna Goel IBBI/IPA-002/IP-N00314/2017-18/10902
9.	Address and e-mail of the interim resolution professional, as registered with the Board	SCO-1 A, Cabin No.109, Sector 7C, Madhya Marg, Chandigarh Email: <a href="mailto:tarunagoels4@gmail.com">tarunagoels4@gmail.com</a> Mobile No.- +91-9915592699
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sco-818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101 Email: <a href="mailto:tarunagoels4@gmail.com">tarunagoels4@gmail.com</a> <a href="mailto:cirp.futuristicsgarments@gmail.com">cirp.futuristicsgarments@gmail.com</a> Mobile No.-77194-02001
11.	Last date for submission of claims	03.10.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II), has ordered the commencement of a Corporate Insolvency Resolution Process against **Futuristics Garments Private Limited**

The creditors of **Futuristics Garments Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 03.10.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

**Note: 1**

**Form B:** for claims by Operational Creditors (except Workmen and employees)

**Form C:** for Claims by Financial Creditors

**Form CA:** for Claims by Financial Creditors in a Class

**Form D:** for Claims by a workman and employee

**Form E:** for Claims by Authorized Representative of Workmen and Employees

**Form F:** for Claims by creditors other than financial creditors and operational creditors

**Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.**

Submission of false or misleading proofs of claim shall attract penalties.

*Taruna*  
DR. TARUNA GOEL  
Insolvency Professional  
IBBI/PA-002/IP-N0314/2017-18/1 Sd/2  
(Ms. Taruna Goel)  
Interim Resolution Professional

In the Matter of Futuristic Garments Private Limited  
Regn. No. IBBI/PA-002/IP-N00314/2017-18/10902

Date: 20.09.2024

Place: Delhi

**EPPELTONE ENGINEERS LIMITED**  
(Formerly known as Eppeitone Engineers Private Limited)  
CIN: U31909DL2002PLC117025  
Regd. Office: A-57, DEFENCE COLONY, NEW DELHI-110024  
Works: G-91, U.P.S I D C, Industrial Area, Site V Surajpur, Kasna Road,  
Greater Noida - 201306 Uttar Pradesh, India  
Website: www.eppeitone.in, E-mail: info@eppeitone.in,  
Phone No: +91-120 234 1333

Notice is hereby given that:  
1. The 21<sup>st</sup> Annual General Meeting of the Members of the Company will be held on **Monday, 30<sup>th</sup> September, 2024 at 11:00 A.M.** at the Registered Office of the Company at **A-57, DEFENCE COLONY, NEW DELHI-110024**  
2. **Book closure:** Pursuant to section 91 of the companies Act, 2013 and rules framed there under, the Register of the Members and Share Transfer Books of the company will be closed from **28<sup>th</sup> September, 2024 to 29<sup>th</sup> September, 2024 (both days inclusive)** for the purpose of the AGM.  
For EPPELTONE ENGINEERS LIMITED  
Sd/-  
Rohit Chowdhary  
Managing Director  
DIN: 01995105

Date: 21.09.2024  
Place: Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF THREE C FACILITY MANAGEMENT PRIVATE LIMITED (IN CIRP)**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	Three C Facility Management Private Limited (IN CIRP)
2. Date of incorporation of Corporate Debtor	21.11.2018
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, (Delhi) under Companies Act, 1956/2013
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U68904DL2008PTC185114
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: C-23 Greater Kailash Enclave, Part-I, New Delhi - 110048 Corporate Office: Tech Boulevard, Central Block, Plot No. 6, Sector-127, Noida, Uttar Pradesh - 201301
6. Insolvency commencement date in respect of Corporate Debtor	08 August 2024, being the date of order passed by Hon'ble NCLT (14 August 2024, being the order of the Hon'ble NCLAT pursuant to which the undersigned became the IRP in the matter). However, intimation of the aforesaid order and subsequent appointment received on 19th September 2024.
7. Estimated date of closure of insolvency resolution process	04 February 2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Devendra Umrao Reg. No. IBBI/PA-003/IP-N00223/2019-2020/12640 AFA Valid Upto: 07.11.2024
9. Address & email of the interim resolution professional, as registered with the board	94D, Pocket - F, Mayur Vihar Phase 2, New Delhi - 110091 Email: devumraoib@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	GF-14, The Corentium, Sector-62, Noida (U.P.)-201301 Email: cirp.threecfacility@gmail.com
11. Last date for submission of claims	03rd October, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads https://ibbi.gov.in/insolvency/registered-ips (b) The Insolvency and Bankruptcy Board of India (IBBI) 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi-110001

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II), has ordered the commencement of a Corporate Insolvency Resolution Process against **Futuristics Garments Private Limited**. The creditors of **Futuristics Garments Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 03.10.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filing the applicable claim form (specified below in Note 1) along with documentary proofs.

**Note:**  
Form B: for claims by Operational Creditors (except Workmen and employees)  
Form C: for Claims by Financial Creditors  
Form CA: for Claims by Financial Creditors in a Class  
Form D: for Claims by a workman and employee  
Form E: for Claims by Authorized Representative of Workmen and Employees  
Form F: for Claims by creditors other than financial creditors and operational creditors  
Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.  
Submission of false or misleading proofs of claim shall attract penalties.

(Ms. Taruna Goel)  
Interim Resolution Professional  
Date: 20.09.2024  
Place: Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF FUTURESTICS GARMENTS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Futuristics Garments Private Limited
2. Date of incorporation of corporate debtor	06th June 2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101DL2005PTC137264
5. Address of the registered office and principal office (if any) of corporate debtor	Registered address: A-36, Ground Floor, Parwana Road, Jitar Nagar, Delhi-110051
6. Insolvency commencement date in respect of corporate debtor	06.09.2024 (Order Received on 19.09.2024)
7. Estimated date of closure of insolvency resolution process	05.03.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Taruna Goel IBBI/PA-002/IP-N00314/2017-18/10902
9. Address and e-mail of the interim resolution professional, as registered with the Board	SCO 1A, Cabin No.109, Sector 7C, Madhya Marg, Chandigarh Email: tarunagoels4@gmail.com Mobile No. - +91-9915592699
10. Address and e-mail to be used for correspondence with the interim resolution professional	SCO 818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101 Email: tarunagoels4@gmail.com Circ: futuristicsgarments@gmail.com Mob: 77194-02001
11. Last date for submission of claims	03.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II), has ordered the commencement of a Corporate Insolvency Resolution Process against **Futuristics Garments Private Limited**. The creditors of **Futuristics Garments Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 03.10.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filing the applicable claim form (specified below in Note 1) along with documentary proofs.

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Form D: for Claims by a workman and employee  
Form E: for Claims by Authorized Representative of Workmen and Employees  
Form F: for Claims by creditors other than financial creditors and operational creditors  
Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.  
Submission of false or misleading proofs of claim shall attract penalties.

(Ms. Taruna Goel)  
Interim Resolution Professional  
Date: 20.09.2024  
Place: Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF THREE C FACILITY MANAGEMENT PRIVATE LIMITED (IN CIRP)**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	Three C Facility Management Private Limited (IN CIRP)
2. Date of incorporation of Corporate Debtor	21.11.2018
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, (Delhi) under Companies Act, 1956/2013
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U68904DL2008PTC185114
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: C-23 Greater Kailash Enclave, Part-I, New Delhi - 110048 Corporate Office: Tech Boulevard, Central Block, Plot No. 6, Sector-127, Noida, Uttar Pradesh - 201301
6. Insolvency commencement date in respect of Corporate Debtor	08 August 2024, being the date of order passed by Hon'ble NCLT (14 August 2024, being the order of the Hon'ble NCLAT pursuant to which the undersigned became the IRP in the matter). However, intimation of the aforesaid order and subsequent appointment received on 19th September 2024.
7. Estimated date of closure of insolvency resolution process	04 February 2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Devendra Umrao Reg. No. IBBI/PA-003/IP-N00223/2019-2020/12640 AFA Valid Upto: 07.11.2024
9. Address & email of the interim resolution professional, as registered with the board	94D, Pocket - F, Mayur Vihar Phase 2, New Delhi - 110091 Email: devumraoib@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	GF-14, The Corentium, Sector-62, Noida (U.P.)-201301 Email: cirp.threecfacility@gmail.com
11. Last date for submission of claims	03rd October, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads https://ibbi.gov.in/insolvency/registered-ips (b) The Insolvency and Bankruptcy Board of India (IBBI) 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi-110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Three C Facility Management Private Limited on 08 August 2024** (14 August 2024, being the order of the Hon'ble NCLAT pursuant to which the undersigned became the IRP in the matter). However, intimation of the aforesaid order and subsequent appointment received on 19th September 2024.

The creditors of **Three C Facility Management Private Limited** are hereby called upon to submit their claims with proof on or before **30th October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Devendra Umrao  
Date: 21.09.2024  
Place: New Delhi

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR EMCO TECH EQUIPMENT PRIVATE LIMITED OPERATING IN HEALTHCARE INDUSTRY AT SHAHDARA, DELHI- 110032 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/CIN/LLP No.	EMCO Tech Equipment Private Limited, PAN - ABCES052E CIN - U00062DL2005PTC140951
2. Address of the registered office	F-1B, First Floor, Cross River Mall CBD, Shahdara, Delhi- 110032
3. URL of website	https://emcotech.in/
4. Details of place where majority of fixed assets are located	F-1B, First Floor, Cross River Mall CBD, Shahdara, Delhi- 110032
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Revenue from Operations and Commission Income Rs. 5.19 crores (as per audited accounts for FY 2022-23)
7. Number of employees/ workmen	Nil
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be provided on request to email: cirp.emcotech@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be provided on request to email: cirp.emcotech@gmail.com
10. Last date for receipt of expression of interest	06 October, 2024
11. Date of issue of provisional list of prospective resolution applicants	16 October, 2024
12. Last date for submission of objections to provisional list	21 October, 2024
13. Date of issue of final list of prospective resolution applicants	31 October, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05 November, 2024
15. Last date for submission of resolution plans	06 December, 2024
16. Process email id to submit EOI	cirp.emcotech@gmail.com

Sd/-  
Sunita Urmesh,  
Resolution Professional  
EMCO Tech Equipment Private Limited  
IBBI Regn No. - IBBI/PA-001/IP-P00080/2017 -2018/10165  
Address: 1315, Ansal Tower, 38, Nehru Place  
New Delhi- 110019 Email ID: cirp.emcotech@gmail.com

Date: September 21, 2024  
Place: New Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF FUTURISTICS GARMENTS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Futuristics Garments Private Limited
2. Date of incorporation of corporate debtor	06th June 2005
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101DL2005PTC137264
5. Address of the registered office and principal office (if any) of corporate debtor	Registered address: A-36, Ground Floor, Parwana Road, Jitar Nagar, Delhi-110051
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7. Estimated date of closure of insolvency resolution process	05.03.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Taruna Goel IBBI/PA-002/IP-N00314/2017-18/10902
9. Address and e-mail of the interim resolution professional, as registered with the Board	SCO 1A, Cabin No.109, Sector 7C, Madhya Marg, Chandigarh Email: tarunagoels4@gmail.com Mobile No. - +91-9915592699
10. Address and e-mail to be used for correspondence with the interim resolution professional	SCO 818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101 Email: tarunagoels4@gmail.com Circ: futuristicsgarments@gmail.com Mob: 77194-02001
11. Last date for submission of claims	03.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
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Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II), has ordered the commencement of a Corporate Insolvency Resolution Process against **Futuristics Garments Private Limited**. The creditors of **Futuristics Garments Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 03.10.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filing the applicable claim form (specified below in Note 1) along with documentary proofs.

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Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.  
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(Ms. Taruna Goel)  
Interim Resolution Professional  
Date: 20.09.2024  
Place: Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF THREE C FACILITY MANAGEMENT PRIVATE LIMITED (IN CIRP)**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	Three C Facility Management Private Limited (IN CIRP)
2. Date of incorporation of Corporate Debtor	21.11.2018
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, (Delhi) under Companies Act, 1956/2013
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11. Last date for submission of claims	03rd October, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads https://ibbi.gov.in/insolvency/registered-ips (b) The Insolvency and Bankruptcy Board of India (IBBI) 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi-110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Three C Facility Management Private Limited on 08 August 2024** (14 August 2024, being the order of the Hon'ble NCLAT pursuant to which the undersigned became the IRP in the matter). However, intimation of the aforesaid order and subsequent appointment received on 19th September 2024.

The creditors of **Three C Facility Management Private Limited** are hereby called upon to submit their claims with proof on or before **30th October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Devendra Umrao  
Date: 21.09.2024  
Place: New Delhi

**YES BANK YES BANK LIMITED**  
Regd. Off: Old Western Express Highway, Santacruz East, Mumbai, Maharashtra - 400055  
Branch Office: Plot No. 19, Patel Nagar (West), New Delhi-110006 web: www.yesbank.in

**Sale notice for sale of immovable properties**

**E-Auction Sale notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrowers, Co-Borrowers, Guarantor and Mortgagees that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Yes Bank Ltd. i.e. Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **10th October 2024**, for recovery of below mentioned dues subject to further interest and charges at contracted rate, due to the Secured Creditor from below mentioned Borrowers, Co-Borrowers, Guarantor and Mortgagees.

Sr No.	Name of Borrower / Co-borrower, Guarantor	Demand Notice Amount	Description of property	Reserved Price (Rs.)	EMD (Rs.)
1	1. Mr. Anuj Kumar Pathak 2. Ms. Manita Pathak	Rs. 13,78,526.60/- (Rupees Thirteen Lakh Seventy Eight Thousand Five Hundred Twenty Six and Paise Sixty Only) due as on 08.02.2023	Flat No.-F4-4 (without roof right) having approx. area 42 Sq. Mtr., L.I.G. on Plot No. D-39/1 situated at Indraprastha Vihar, Loni, Ghaziabad, Tehsil-Distt. - Ghaziabad (U.P.) Loni, Ghaziabad, Boundaries: As per sale deed	Rs. 7,90,000/-	Rs. 79,000/-
2	1. Mr. Shakeel Ahmed 2. Ms. Anjum & 3. Mr. Salman Ahmad	Rs. 30,22,173.17/- (Rupees Thirty Lakh Twenty Two Thousand One Hundred Seventy Three and Paise Seventeen Only) due as on 24.08.2022	All the piece and parcel as the property bearing Flat No. F-4, First Floor, Front LHS, having covered area 700 sq. ft., without roof right, situated at Plot No. C-1/92, DLF Dilshad Ext-2, Pargana-Loni, Bhupura, Ghaziabad-Uttar Pradesh Boundaries: As per Sale Deed	Rs. 14,40,000/-	Rs. 1,44,000/-

Date and time of e-auction: 10th October 2024, 11 am to 2 pm with extension of 5 minutes each  
Last date for submission of bid: 08th October 2024 @ 3 pm  
Sr. No. 1. Date of Property Inspection: 05th October 2024, 10:30 am to 11:30 am  
Sr. No. 2. Date of Property Inspection: 05th October 2024, 12:00 pm to 1:00 pm

For detailed terms and conditions of the sale, please refer to the link provided in http://10.0.49.5/about-us/media/auction-property-Secured-Creditor's-website-i.e., www.yesbank.in  
In case of any difficulty in obtaining Tender Documents/ e-bidding catalogue or inspection of the Immovable Properties / Secured Assets and for Queries, Please Contact Concerned Officials of YES BANK LTD. - Mr. Manish Kumar Contact No. +91925013960 and E-mail: manish.kumar51@yesbank.in and Officials of M/s. e-Procurement Technologies Limited (Auction Tiger) Ahmedabad, Bidder Support Numbers: +91 9265628211/18 & 9978591888, 079-66136880/68136837. E-mail: support@auctiontiger.net and ramprasad@auctiontiger.net. Contact person: Ram Sharma -9978591888.  
As contemplated U/s 13(3) of the Act, in case if the total dues together with all costs, charges and expenses incurred by us are tendered at any time before the publication of the auction/ sale notice, then secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

**SALE NOTICE TO BORROWER/GUARANTORS**  
The above shall be treated as Notice U/r 9(1) of Security Interest (Enforcement) Rules, 2002, to the Obligants to pay the same within 15 days from the date of publication.

Date: 21-09-2024  
Place: Ghaziabad-Uttar Pradesh  
Sd/-  
Authorised Officer

**UNDELIVERED DEMAND NOTICE**

**NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTERESTS ACT-2002**

Hereby this is to inform that under named borrowers/guarantors have not repaid principal and interest thereon of the loan. Therefore the loan declares NPA. A notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 was issued at last known address, which was returned undelivered/refused. Therefore again we inform to under named borrowers/guarantors by this public notice that to pay the loan amount due including interest and other expenses as mentioned in this notice within 60 days from the date of publication of the notice otherwise bank will be bound to take action under 13(4) of the SARFAESI ACT 2002.

We invite your attention to the provisions of sub-section (8) of Section 13 of the SARFAESI Act which speaks about the time available to the Borrower/ Guarantor's to redeem the secured assets.

Sr. No.	Name and address of the Borrower/ Mortgagee/Guarantor/Branch Name	Description of the Mortgaged Properties	Amount of Demand Notice o/s as mentioned in the notice u/s 13(2)
1	M/S Syed Manjoor Abbas (Borrower) Mohallahbarimili, Nagaon Sadat, Tehsil & District Amroha 244251 Smt. Husan Afroz W/O Sh. Syed Gulam Abbas (Mortgagor) Mohallahbarimili, Nagaon Sadat, Tehsil & District Amroha 244251 Sh. Syed Ayaz Abbas S/o Sh. Syed (Mortgagor) Gulam Abbas Mohallahbarimili, Nagaon Sadat, Tehsil & District Amroha 244251 Sh. Syed Mohd. Abbas S/o Sh. Syed Gulam Abbas (Mortgagor) Mohallahbarimili, Nagaon Sadat Tehsil & District Amroha 244251 Branch: Nagaon Sadat, Amroha	Hypothecation of flock and stock kept in godowns of poultry farm and all other current assets Entire Plant, Machinery and equipment and other fixed assets of the firm, both existing & future hypothecated to bank on exclusive basis and equitable mortgage of the immovable property on which layer farm is established at Vill Nagaon sadat, Distt. Amroha total area 1822.00 sqm. Mtr. 1. EM Commercial land situated at plot no. 2176M at Village Naugawan Sadat tehsil Amroha, Distt. Amroha, Area 2/3 share of 0.44 Decibel & 1/3 share of 0.05 Decibel (In the name of Syed Manzoor Abbas S/o Late Gulam abbas). Deed No. 1270(Jild No. 1434), Page No. 172/174 Dated 19.04.1979	11.07.2024 Rs. 1,67,28,071.17/- as on 01.07.2024 with future intt. & Other Charges

1a. EM Commercial land situated at plot no. 2176 at Village Naugawan Sadat tehsil Amroha, Distt. Amroha, Area 0.49 Decibel Part of above (In the name of Syed Ayaz Abbas, Syed S/o- Late Syed Ghulaabbas) Deed No. 5102 (Jild No. 1994/2014), Page No. 307/583/588 dated 21.10.1988, Area 1688.00 sq.Mt.  
2. EM of Commercial land situated at plot no. 2176/2 at Village Naugawan Sadat tehsil Amroha, Distt. Amroha, Area 67.00 Sq. Mt. (In the name of Syed Mohd. Abbas S/o Syed Gulam Abbas) Deed No. 8472 (Jild No. 1507), Page No. 155/162 Dated 22.09.2004  
3. EM of Commercial land situated at plot no. 2176/2 at Village Naugawan Sadat tehsil Amroha, Distt. Amroha, UP. Area 67.00 Sq. Mt. (In the name of Smt Husan Afroz W/o Sh Gulam Abbas) Deed No. 6329 (Jild No. 1450), Page No. 387/394 Dated 14.07.2004  
4. EM of Residential cum commercial property situated at Plot No-86 & 95 at Village Naugawan Sadat tehsil Amroha, Distt. Amroha, Area 4757.50 Sq Mt (in the name of 1. Syed Manzoor Abbas S/o Late Gulam abbas, 2. Syed Ayaz Abbas, Syed S/o- Late Syed Ghulaabbas 3. Syed Mohd. Abbas S/o Syed Gulam Abbas & 4. Mrs. Husan Afroz W/o- Late Syed Gulam abbas) Deed No. 8797 (Jild No. 44), Page No. 51/86 dated 21.12.1998.

Date - 20.09.2024, Place - Amroha  
Authorised Officer, Punjab National Bank

**Public Notice For E-Auction For Sale of Immovable Properties**

Sale of Immovable property mortgaged to IFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFL-HFL) Corporate Office at Plot No. 98, Uday Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at Unit number 309, 3rd Floor, Padam Business Park, Sector 12 A, Avas Vikas Sikandara Yojna, Agra-282007/ 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS" and WITHOUT RECOURSE BASIS for realization of IFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Co-Borrower(s) / Borrower(s) / Guarantor(s)	Demand Notice Amount	Description of the Immovable property Secured Asset	Date of Physical Possession	Reserve Price
1. Miss. Madhu T. Mr. Nanak Chand, 3. Mrs. Usha Devi (Prospect No IL12091172)	08-Apr-2024 & Rs.18,52,522/- (Rupees Eighteen Lakh Fifty Two Thousand Five Hundred and Twenty Two Only) Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)	All that part & parcel of the property bearing Flat No-304, Back Side Without Roof, 3rd Floor, Portion (Back Side), Built on Portion of Property Bearing No E-86 out of Kh No-419/305, Situated in Abadi of E-Block, New Ashok Nagar -Vill. Chilla Saroda Bangar, Illaqa Shahdara, Delhi, India, 110096. Area Admeasuring (In Sq. Ft.) Property Type: Built Up Area Carpet Area Property Area 360.00, 288.00	12-Sep-2024	Rs. 16,01,000/- (Rupees Sixteen Lakh One Thousand Only)
1.Mrs. Payal Kumari, 2. Mr. Kaali Charan, 3. Mr. Manoj Kumar, 4. Mrs. Vijay Devi (Prospect No 789423)	02-Feb-2022 & Rs.9,63,831/- (Rupees Nine Lakh Sixty Three Thousand Eight Hundred And Thirty One Only) Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Residential Plot No. 92A, Admeasuring 630 Sq. ft., Bearing At Kharsa No. 86, Situated At Ganga Palace, Mauza Kaulaika, Agra, 282001, Uttar Pradesh, India. (Carpet area 346 sq. ft., Area admeasuring 433 sq. ft.)	09-Sep-2024	Rs.11,21,000/- (Rupees Eleven Lakh Twenty One Thousand Only)
			Total Outstanding as On Date 05-Sep-2024 Rs.11,59,826/- (Rupees Eleven Lakh Fifty Nine Thousand Eight Hundred & Twenty Six Only)	Earnest Money Deposit (EMD) Rs.1,12,100/- (Rupees One Lakh Twelve Thousand One Hundred Only)

Date of inspection of property 21-Oct-2024 1100 hrs -1400 hrs EMD Last Date 23-Oct-2024 till 5 pm. Date/ Time of E-Auction 25-Oct-2024 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit https://www.iflhome.com and pay through link available for the property Secured Asset only. Note: Payment link for each property Secured Asset is different. Ensure you are using link of the property Secured Asset you intend to buy vide public auction. For Payment - Login https://www.iflhome.com #My Bid > Pay Balance Amount.

**TERMS AND CONDITIONS:-**  
1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iflhome.com well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.  
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time

This is a public announcement for information purposes only and is not a prospectus announcement and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for release, publication or distribution directly or indirectly, outside India.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR Regulations").

## PUBLIC ANNOUNCEMENT



## CASAGRANT PREMIER BUILDER LIMITED

Our Company was incorporated on November 19, 2003, as a private limited company under the Companies Act, 1956, with the name "Casa Grande Private Limited" at Chennai, Tamil Nadu, pursuant to a certificate of incorporation granted by the Registrar of Companies, Tamil Nadu at Chennai ("RoC"). Thereafter, pursuant to resolutions of our Board and Shareholders dated June 23, 2017, and June 30, 2017, respectively, the name of our Company was changed to "Casagrاند Premier Builder Limited" and our Company received a fresh certificate of incorporation from the RoC on July 6, 2017. The name of our Company was subsequently changed to "Casagrاند Premier Builder Private Limited" pursuant to resolutions of our Board and Shareholders dated July 13, 2023, and June 14, 2023, respectively, and our Company received a fresh certificate of incorporation from the RoC on June 30, 2023. Further, pursuant to the conversion of our Company to a public limited company and as approved by a resolution of our Board dated July 3, 2023 and our Shareholders pursuant to a special resolution dated July 3, 2023, the name of our Company was changed to "Casagrاند Premier Builder Limited" and the RoC issued a fresh certificate of incorporation on August 11, 2023. For details of changes in our name and our Registered Office, see "History and Certain Corporate Matters – Brief History of our Company" and "History and Certain Corporate Matters – Changes in the Registered and Corporate Office" on page 269 of the draft red herring prospectus dated September 19, 2024 (the "DRHP" or the "Draft Red Herring Prospectus").

Corporate Identity Number: U70101TN2003PLC051989

Registered and Corporate Office: 5th Floor, NPL Devi, New No-111, Old No 59 L.B. Road, Thiruvanniyur Chennai 600 041 Tamil Nadu, India  
Contact Person: Nisha Abhishek Jha, Company Secretary and Compliance Officer  
Tel: 044-45011724; E-mail: complianceofficer@casagrاند.co.in; Website: www.casagrاند.co.in

## OUR PROMOTERS: ARUN MN AND CASAGRAND LUXOR PRIVATE LIMITED

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹2 EACH ("EQUITY SHARES") OF CASAGRAND PREMIER BUILDER LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹1,000 MILLION COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES BY OUR COMPANY AGGREGATING UP TO ₹10,000 MILLION ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [•] EQUITY SHARES (THE "OFFERED SHARES") AGGREGATING UP TO ₹1,000 MILLION (THE "OFFER FOR SALE"), AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER"), COMPRISING [•] EQUITY SHARES BY ARUN MN AGGREGATING UP TO ₹500 MILLION AND [•] EQUITY SHARES BY CASAGRAND LUXOR PRIVATE LIMITED AGGREGATING UP TO ₹500 MILLION (COLLECTIVELY THE "SELLING SHAREHOLDERS"), THE OFFER WILL CONSTITUTE [•] OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL. OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A FURTHER ISSUE OF EQUITY SHARES THROUGH A PREFERENTIAL OFFER OR ANY OTHER METHOD AS MAY BE PERMITTED IN ACCORDANCE WITH APPLICABLE LAW TO ANY PERSON(S), FOR AN AMOUNT AGGREGATING UP TO ₹2,000.00 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IP0 PLACEMENT"). THE PRE-IP0 PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMS. IF THE PRE-IP0 PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IP0 PLACEMENT AMOUNT RAISED PURSUANT TO THE PRE-IP0 PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE OF THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"). THE PRE-IP0 PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER AND ALLOTMENT PURSUANT TO THE PRE-IP0 PLACEMENT, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IP0 PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT IN LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IP0 PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS ₹2 EACH. THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLMS, AND WILL BE ADVERTISED IN [•] EDITIONS OF [•] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), [•] EDITIONS OF [•] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [•] EDITIONS OF [•] (A WIDELY CIRCULATED TAMIL DAILY NEWSPAPER, TAMIL BEING THE REGIONAL LANGUAGE OF TAMIL NADU, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a public notice and also by indicating the change on the websites of the BRLMS and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and Sponsor Banks, as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 61(2) of the SEBI ICDR Regulations wherein not less than 75% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLMS, may allocate up to 60% of the QIB Portion to Anchor Investors and the basis of such allocation will be on a discretionary basis by the Company, in consultation with the BRLMS, in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"). In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Category (excluding the Anchor Investor Portion). Further, 5% of the QIB Portion (excluding the Anchor Investor Portion) (the "Net QIB Portion") shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. If at least 75% of the Offer cannot be Allotted to QIBs, then the entire application money will be refunded forthwith. Further, not more than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders (the "Non-Institutional Category") of which one-third of the Non-Institutional Category shall be available for allocation to Bidders with an application size of more than ₹2,000,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Category shall be available for allocation to Bidders with an application size of more than ₹1,000,000 and under-subscription in either of these two sub-categories of Non-Institutional Category may be allocated to Bidders in the other sub-category of Non-Institutional Category in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not more than 10% of the Offer shall be available for allocation to Retail Individual Investors ("Retail Category"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application, Supported by Blocked Amount ("ASBA") process and shall provide details of their respective bank account (including UPI ID for Retail Individual Investors using UPI Mechanism) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or pursuant to the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 737 of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP with SEBI on September 19, 2024.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the websites of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, where the equity shares are proposed to be listed and on the website of the Company at www.casagrاند.co.in and the websites of the book running lead managers to the Offer i.e., JM Financial Limited at www.jmf.com and Motilal Oswal Investment Advisors Limited at www.motilalosalw.com. Our Company hereby invites the public to give comments on the DRHP with SEBI with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of filing the DRHP with SEBI.

Investments in equity and equity-related securities involves a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 34 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("RHP") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its memorandum of association, see "History and Certain Corporate Matters" on page 269 of the DRHP.

For details of the share capital and structure of our Company and the names of the signatories to the memorandum of association and the number of shares of our Company subscribed by them, see "Capital Structure" on page 106 of the DRHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
<b>JM Financial Limited</b> 7 <sup>th</sup> Floor, Energy Appasahab Marathe Marg Prabhadevi, Mumbai 400 025 Maharashtra, India Tel: +91 22 6630 3030 E-mail: casagrاند ipo@jmf.com Investor: www.jmf.com Investor grievance e-mail: grievance_jd@jmf.com	<b>Motilal Oswal Investment Advisors Limited</b> 10 <sup>th</sup> Floor, Motilal Oswal Tower Rahimullah Sayani Road Opposite Parel ST Depot, Prabhadevi Mumbai 400 025 Maharashtra, India Tel: +91 22 7193 4380 E-mail: casagrاند ipo@motilalosalw.com Website: www.motilalosalw.com Investor grievance e-mail: moaipredressal@motilalosalw.com	<b>KFin Technologies Limited</b> Selenium Tower B, Plot No. 31 and 32 Gachibowli, Financial District Nanakramguda, Serilingampally Hyderabad 500 032 Tel: +91 40 6716 2222 E-mail: cpbi ipo@kfintech.com Website: www.kfintech.com Investor grievance e-mail: einward.ris@kfintech.com
<b>CONTACT person:</b> Prachee Dhuri <b>SEBI Registration No.:</b> INM000010361		
All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.		
<b>For CASAGRAND PREMIER BUILDER LIMITED</b> On behalf of the Board of Directors Sd/- <b>Nisha Abhishek Jha</b> Company Secretary and Compliance Officer		
<b>CASAGRAND PREMIER BUILDER LIMITED</b> is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the DRHP with SEBI on September 19, 2024. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the Company i.e., www.casagrاند.co.in, websites of the BRLMs, JM Financial Limited at www.jmf.com and Motilal Oswal Investment Advisors Limited at www.motilalosalw.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 34 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP for making any investment decision.		
The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold (i) outside of the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur; and (ii) within the United States to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act), pursuant to the private placement exemption set out in Section 4(a) of the U.S. Securities Act.		

CONCEPT

**केन फिन होम्स लिमिटेड**  
डीडीए विलिंग, पहली मंजिल, पारस निवेश के पास, नेहरू प्लेस,  
नई दिल्ली-110019 दूरभाष: 011-26430236 / 7625079108  
ईमेल: delhi@kenfinhomes.com  
साईट: L55110KA1987PLC006899

**कच्चा सूचना [नियम 8(1)] (अचल सम्पत्ति के लिए)**  
जबकि, अधोहस्ताक्षरी ने केन फिन होम्स लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आसिक्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के तहत प्रवर्तन शक्तियों का प्रयोग करते हुए एक मांग सूचना दिनांकित 04.07.2024 को जारी की थी जिसमें श्री प्रिंस शर्मा पुत्र बन्दीर शर्मा और श्रीमती रश्मि शर्मा पुत्री प्रिंस शर्मा से सूचना में वर्णितानुसार बकाया राशि रु. 39,92,268/- (रुपए उत्तालिस लाख नानवे हजार दो सौ अड़सठ मात्र) उक्त नोटिस की तारीख से 60 दिनों के भीतर वसूली की तारीख तक, संविदात्मक ढररे पर अतिरिक्त ब्याज व अन्य शुल्क के साथ चुकाने की मांग की गई थी।  
कजदार उक्त राशि चुकाने में असफल रहे हैं, एतद्द्वारा कजदार/रों, गारंटर/रों और जनसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उक्तो प्रवर्तन शक्तियों का प्रयोग करते हुए यहां नीचे वर्णित संपत्ति का कच्चा दिनांक 16 सितम्बर 2024 को प्राप्त कर लिया है।  
सुरक्षित परिसरपतियों को मुनाने के लिए उपलब्ध सम्य के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के लिए उच्चारकर्ता का ध्यान आकर्षित किया जाता है।  
विशेष रूप से कजदार/रों, गारंटर/रों को तथा सामान्य रूप से जनसाधारण को इस संपत्ति के संबंध में संयवहार नहीं करने हेतु सावधान किया जाता है और संपत्तियों के संबंध में कोई भी संयवहार केन फिन होम्स लिमिटेड की बकाया राशि रु. 39,92,268/- (रुपए उत्तालिस लाख नानवे हजार दो सौ अड़सठ मात्र) तथा उस पर आगे ब्याज के प्रभारधीन होगा।

## अचल सम्पत्ति का विवरण

(प्लॉट नंबर-59-भी, खसरा सं 773, श्री राम सिटी-1, ग्राम बिसरक जलालपुर दारदी, गौतमबुद्ध नगर-201102)

सीमाएं: उत्तर: रोड 15फुट चौड़ा, दक्षिण: प्लॉट सं. 59-ए, सीमाएं: पूर्व: अन्य प्लॉट, पश्चिम: रोड 22फुट चौड़ा

दिनांक: 20-09-2024  
स्थान: दिल्ली  
हस्ता./ प्राधिकृत अधिकारी, केन फिन होम्स लिमिटेड

**बैंक ऑफ महाराष्ट्र**  
Bank of Maharashtra  
बैंक ऑफ महाराष्ट्र  
एक सौ बीस लाख रुपये बैंक

वित्तीय क्षेत्रीय कार्यालय: भूतल, प्लेट बी ब्लॉक 04, एनबीसीसी पुरी फिनवर्ड  
नगर, नई दिल्ली 110023, विधिक विभाग; दूरभाष: (011) 26164817 / 26197769;  
फैक्स: (011) 26171554; ई-मेल: legal.dl@mahabank.co.in  
प्रधान कार्यालय: लोकमंगल, 1501, शिवाजी नगर, पुणे-411005

## अप्रदायकृत (अंडिलीवर्ड) मांग सूचना

शाखा नाम	ऋणकर्ता का नाम एवं पता	प्रतिभूति के विवरण	मांग सूचना की तिथि
मयूर विहार फेज 1, रावला	श्री निरंजन पुत्र श्री हर्षावत (स्वामकर्ता)	प्रतिभूति: 4 पहिया (एक्सएल60 स्मार्ट हाइड्रिड जेटा) का दुरुिक्त, जिसका विवरण इस प्रकार है :- पंजीकरण संख्या: DL14CG6150 विनिर्माता का नाम: संरक्षित सुजुकी इंडिया लिमिटेड विनिर्माता का वार्निकरण: एक्सएल60 स्मार्ट हाइड्रिड जेटा विनिर्माण का माह / वर्ष: 08 / 2022 सेलिस नं.: MA3CN72SNH306543 इंजन नं.: K15CN9075360 रंग: प्राइम सेलेस्टियल ब्लू पंजीकरण की तिथि: 06 / 11 / 2022	10.09.2024 पंजी / सीधे प्रेषण द्वारा मांग सूचना के प्रेषण की तिथि 11.09.2024 मांग सूचना के अनुसार कुल देय राशि
	निवासी: ए-21, भू तल, ए ब्लॉक, गणेश नगर, पांडव नगर कॉम्प्लेक्स, शकरोवर, दिल्ली-110092		रु. 8,02,924/- (रुपये आठ लाख दो हजार नौ सौ चौबीस मात्र) + 10.09.2024 से प्रभावी 9.80% वार्षिक की दर पर भावी ब्याज + एनपीए की तिथि अर्थात् 08.09.2024 से लागत, शुल्क और वहनकुल व्यय

हम ने, वित्तीय परिसरपतियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(2) के अंतर्गत स्पीड पोस्ट / पंजी डाक द्वारा विस्तृत मांग सूचना आपको पहले ही निर्गत कर दी है, जो अप्रदायकृत / अस्वीकृत / अस्वीकृत में वापस आ गई है। आप, अधोहस्ताक्षरकर्ता तथा / अथवा बैंक ऑफ महाराष्ट्र, मयूर विहार फेज 1, शाखा से आपको संबोधित मूल सूचना / लिफाफा प्राप्त कर सकते हैं और आगे आपका संलाह ही जाती है कि संपर्क/रिपे अधिनियम 2002 के अंतर्गत आगे की कार्रवाई से बचने के लिए उपरोक्तानुसार संदर्भित सूचना की तिथि से 60 दिनों के अंदर पर्याप्त उल्लिखित कुल बकाया राशि का, ब्याज एवं लागत, इत्यादि के साथ भुगतान कर दें। कृपया ध्यान दें कि संपर्क/रिपे अधिनियम 2002 के प्रावधानों के अनुसार हमारी आगे की कार्रवाई, बैंक की कुल बकाया राशियों के प्रतिभुगतान होने तक निरंतर होती रहेगी।

दिनांक: 20-09-2024  
स्थान: नई दिल्ली  
प्राधिकृत अधिकारी  
बैंक ऑफ महाराष्ट्र

**ट्रिलेनियम टेक्नोलॉजीज लिमिटेड**  
पंजी: कार्या: एच-40, मोती बाग-2, मिनी मार्केट, नानक पुरा, नई दिल्ली-110021  
CIN: U74899DL1992.PL.C051008; ईमेल: trillentechn@gmail.com

## सूचना

एतद्द्वारा सूचित किया जाता है कि कम्पनी की 32 वीं वार्षिक आम सभा जो शुक्रवार, 20.09.2024 को आयोजित की जानी थी, का यथावत स्थगित कर दिया गया है (कोरम के कारण से) जो अब उसी स्थान एच-40, मोती बाग-2, मिनी मार्केट, नानक पुरा, नई दिल्ली-110021 में शुक्रवार, 27.9.2024 को 11.00 बजे पूर्वा. में आयोजित की जाएगी, एतद्द्वारा सूचित किया जाता है कि कम्पनी की 32 वीं स्थगित वार्षिक आम सभा (पूजीए) इस प्रकार आयोजित होगी: दिवस एवं तिथि: शुक्रवार, 27.9.2024, समय: 11.00 बजे पूर्वा., स्थान: एच-40, मोती बाग-2, मिनी मार्केट, नानक पुरा, नई दिल्ली-110021

बोर्ड के आदेश से  
हस्ता./ सुन्दर कुमार शर्मा / निदेशक  
20.9.2024

**इंडियन बैंक Indian Bank**  
बैंक ऑफ महाराष्ट्र  
शान्ति निकेतन शाखा  
शान्ति निकेतन शाखा  
कच्चा सूचना  
(अचल सम्पत्ति के लिए)  
(प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 (1) के अंतर्गत)

जैसा कि, वित्तीय परिसरपतियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का एक्ट नं 54) के अंतर्गत इंडियन बैंक, शान्ति निकेतन शाखा के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 एवं 9 के साथ पठित धारा 13 (12) के अंतर्गत प्रवर्तन शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 8.7.2024 जारी कर ऋणकर्ता मं. सखें इंडस्ट्रीज (ऋणधारक कम्पनी, मार्टीनगर), श्री दीप नारायण गोयल (ऋणधारक, मार्टीनगर तथा गारंटर) एवं श्रीमती मीना गोयल (ऋणधारक तथा गारंटर) को उक्त सूचना की प्रतिलिपि की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि रु. 165,821,091/- (रु. सोलह करोड़ अठ्ठान लाख इक्कोस हजार इक्क्यावत्त मात्र) के साथ अनुष्णिक खर्च, लागत, चार्जज आदि वापस लौटाने का निदेश दिया था।  
ऋणधारक/गारंटर/गारंटर इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक/गारंटर/गारंटर तथा आम जनता को सूचित किया जाता है कि आज 18 सितम्बर, 2024 को अधोहस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के नियम 8 एवं 9 के साथ पठित अधिनियम की धारा 13 (4) के अंतर्गत उक्त प्रवर्तन शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कच्चा कर लिया है।  
विशेष रूप से ऋणधारक/गारंटर/गारंटर तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि ये यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करे तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय 8.7.2024 को रु. 165,821,091/- (रु. सोलह करोड़ अठ्ठान लाख इक्कोस हजार इक्क्यावत्त मात्र) के साथ अनुष्णिक खर्च, लागत, चार्जज आदि के तिथि इंडियन बैंक, शान्तिनिकेतन शाखा के चार्ज के अधीन होगा।  
"मम आकाशा ध्यान सफरकी अधिनियम की धारा 13(8) के साथ उक्त अंतर्गत निर्मित निधियों के प्रावधानों के प्रति आकृष्ट करते हैं जिसमें प्रतिभूतियों पर विमोचन के आपके अधिकारों का उल्लेख है।"

## अचल सम्पत्ति का विवरण

औष्णिक प्लॉट 27, भूतल, ब्लॉक बी, ग्राम भरोला, टैगोर रोड, आर्यनगर, दिल्ली-110033 का अंश। उक्त: 15 फीट चौड़ा रॉबिंस तल, दक्षिण: 30 फीट चौड़ा टैगोर रोड, पूर्व: प्लॉट नं. 29, पश्चिम: प्लॉट नं. 25  
तिथि: 18.9.2024, स्थान: दिल्ली  
हस्ता./ प्राधिकृत अधिकारी (इंडियन बैंक)

**बैंक ऑफ बड़ौदा Bank of Baroda**  
बैंक ऑफ बड़ौदा ZOSARB, नई दिल्ली, चौधी मंजिल, राजेंद्र भवन, राजेंद्र प्लेस, नई दिल्ली-110008, भारत  
ई-मेल: armeld@bankofbaroda.co.in

बचल वस्तुओं के लिए विक्री सूचना  
ई-नीलामी सेवा प्रदाता अधोहस्ताक्षर, https://bb.auctiontiger.net/EPROC/ के माध्यम से बचल पुरानी / सकोप वस्तुओं की विक्री

आम जनता और विशेष रूप से उच्चारकर्ता / गारंटर को सूचित किया जाता है कि नीचे उल्लिखित पुरानी / सकोप वस्तुओं को "जहां है जैसा है", "जो है जैसा है" और "जो कुछ भी है" के आधार पर बेना जाएगी, पुराने / सकोप आइटम सीएमएम कोर्टे दौरा हजारा तक, दिल्ली द्वारा प्रिप्लु कोर्टे रिडीयर से अधिष्ठित अधिकारी द्वारा दिनांक 16.08.2022 के आदेश के तहत उपचारकर्ता को प्राप्त अर्थात् मैसर्स व्यास मट्टी ट्रेडिंग प्रा. लि. में संपत्ति का मौलिक कच्चा लेने के समय प्राप्त किए गए हैं।  
पुराने / सकोप आइटम - रिकॉर्डेड, ओबेन, 1 सोफा, 3 चूड़ / औद्योगिक सोफा, 30 ऑफिस चेयर, टेबल फर्न, 9 इमारतें एयर कंडीशनिंग, 3 टेबल, 9 सेंचर, 2 वॉशिंग मशीन, 8 वॉशिंग मशीन, 19 जेनेरेटोर वैन बनाने की मशीन, 32 और 52 इंच की एलसीडी, वायर ड्रॉयंग मशीन, 2 टोलेट मशीन, छोटी हाइड्रोलिक प्रेस, 2 मेटल मिश्रित फर्निचर, 2 पॉलिशिंग मशीन, छोटे लोहे के लॉकर, बिजो एसी, छोटी ड्रिल मशीन, लैपिंग मशीन और अन्य विविध आइटम।

विक्री अनुष्णिक-  
पुरानी / सकोप वस्तुओं का अनुमानित मूल्य रु. 2.00 लाख  
बनाना जमा राशि (एचएएम) रु. 0.20 लाख  
एलसीडी के साथ सोले / कंन जमा करने की तिथि 05.10.2024 प्रातः 4 बजे से प्रातः  
नीलामी की तिथि 07.10.2024 (प्रातः 2.00 बजे से प्रातः 08.00 बजे तक)  
निर्देशिका की तिथि (अधोहस्ताक्षरी संपर्क) 04.10.2024 (प्रातः 9.00 बजे से प्रातः 05.00 बजे तक)  
उपरोक्त नीलामी और विक्री के नियमों और शर्तों की विस्तृत जानकारी के लिए, कृपया <https://bb.auctiontiger.net/EPROC/> पर विवरण देखें। इन्हें अलावा समाहित वीडियो/ता प्रतिकृत अधिकारी श्री शिव राम रतन टाकर [shivram@bankofbaroda.com](mailto:shivram@bankofbaroda.com) से संपर्क कर सकते हैं।  
नोट:- बैंक आइटम की स्थिति के संबंध में उत्तरदायी नहीं होगा, बाहे देय काम कर रहा हो या नहीं।  
शिव राम रतन टाकर  
मुख्य प्रबंधक, बैंक ऑफ बड़ौदा  
दिनांक: 20-09-2024

**पंजाब एण्ड सिंध बैंक**  
शाखा कौशांबी (के-1226)  
दुकान नंबर 14ए, देव तिथिया के पास, कौशांबी,  
जिला, गाजियाबाद, यूई-201010, फोन: 0120-2773377  
जिला, गाजियाबाद, यूई-201010, फोन: 0120-2773377

**कच्चा सूचना**  
(सूचना हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के तहत)  
जबकि अधोहस्ताक्षरी ने वित्तीय आसिक्तियों का प्रतिभूतिकरण और पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम 2002 (2002 का 54) के तहत पंजाब एण्ड सिंध बैंक, का प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8 के साथ पठित धारा 13(12) के तहत प्रवर्तन शक्तियों का प्रयोग करते हुए कजदार और गारंटर 4. श्री रजत पुत्र राजेश कुमार और श्री राजेश कुमार पुत्र हेतु आम निवासी एच-41 / 12 गली नं. 12 एच ब्लॉक जय प्रकाश नगर दिल्ली और निमित्त आवासीय प्लेटे जीएफ 4 एक्सआईसी प्लॉट डी 45 गंगा विहार, ग्राम सादुल्लाबाद, परगना तहसील लोनी, जिला गाजियाबाद, 2. श्री मनवीर सिंह पुत्र मेहर चंद, निवासी डी-44 चिन्वीली रोड नॉर्थ चौक दिल्ली-110053 को मांग नोटिस दिनांक 01-07-2024 को जारी किया था, जिसमें सूचना में बकाया राशि रु. 10,35,254.28 (रु. दस लाख पैंतीस हजार दो सौ चौबीस और पैंसे अड़सठ मात्र) और दिनांक 29.06.2024 से भविष्य का ब्याज एवं आकिसिक प्रभार इत्यादि सहित उक्त नोटिस की प्रतिलिपि की तिथि से 60 दिनों के अंदर भुगतान करने को कहा गया था।  
उच्चारकर्ता / गारंटर उक्त राशि का भुगतान करने में असफल हो गये हैं इत्यर्थे एतद्द्वारा उच्चारकर्ता को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त निधियों के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 (4) के अंतर्गत उक्त प्रवर्तन शक्तियों का इस्तेमाल करते हुए इन्हें नीचे वर्णित सम्पत्ति का कच्चा दिनांक 19.09.2024 को ले लिया है।  
उच्चारकर्ता का ध्यान उक्त की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसरपतियों को मुनाने हेतु उपलब्ध सम्य सीमा की और आकर्षित किया जाता है।  
उच्चारकर्ता को विशेष रूप से और संयवहारण को सामान्य रूप से वेतानीवी ही जाती है कि वे निम्न सम्पत्ति के साथ लेन-देन न करे तथा सम्पत्ति के साथ कोई भी लेन-देन पंजाब एण्ड सिंध बैंक, (शाखा कौशांबी) को देय बकाया राशि रु. 10,35,254.28 (रु. दस लाख पैंतीस हजार दो सौ चौबीस और पैंसे अड़सठ मात्र) और दिनांक 29.06.2024 से भविष्य का ब्याज एवं आकिसिक प्रभार इत्यादि सहित के अधीन होगा।

## अचल सम्पत्ति का विवरण

सम्पत्ति नं. 1: बंधक सम्पत्ति का वह सम्पत्त प्राप्त एवं अंश जोहिए निर्मित रिहायशी प्लेटे जीएफ-4, एक्सआईसी प्लॉट डी-45, गंगा विहार, ग्राम सादुल्लाबाद, परगना तहसील लोनी, जिला गाजियाबाद, मूल विक्रय पत्र के माध्यम से क्रमांकित 4676 पृष्ठ क्रमांक, दिनांक 14.03.2016 को उप रजिस्ट्रार कार्यालय ए. गाजियाबाद के पृष्ठ 51 से 106 पर पुस्तक संख्या 1 में 31242 में विधिवत पंजीकृत, चौहदी: पूर्व में - प्लॉट डी 44, पश्चिम में - प्लॉट डी 46, उत्तर में - मार्ग 40' चौड़ा, दक्षिण में - मार्ग 30' चौड़ा  
दिनांक 19.09.2024, स्थान: गाजियाबाद प्राधिकृत अधिकारी, पंजाब एण्ड सिंध बैंक